

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.132 - CP 85 of 2019
With
ITEM No.133 - IA 45 of 2019
ITEM No.134 - IA 561 of 2019
ITEM No.135 - IA 114 of 2020
ITEM No.136 - IA 838 of 2020

Proceedings under Section 241-242 & 246 of Co.Act, 2013

IN THE MATTER OF:

Harshavardhan Singh & Anr
V/s
Manpasand Beverages Ltd & Ors

.....Applicant

.....Respondent

Order delivered on: 21/12/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Nihar Thakkar, Ld. Adv., Mr. Nachiket Dave, Ld. Adv.
For the Respondent : Mr. Jaimin R Dave, Ld. Adv. a.w. Ms. Hirva Dave, Ld.
Adv.

ORDER

Learned Counsel for the Corporate Debtor appears and submits that the Hon'ble Supreme Court has reserved the order. Hence, the matter stands adjourned to 20.03.2023.

Interim relief, if any, to be continued.

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)